CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA-3175/2018

New Delhi, this the 24th day of August, 2018

Hon'ble Sh. V. Ajay Kumar, Member(J) Hon'ble Sh. A.K. Bishnoi, Member(A)

> Smt. Firoz Bano w/o late Sh. Kallo Age-63 yrs. Ex. Tractor Driver, R/o H.No. 151, New Basti Abdullahpur Parikashit Garh road, Meerut (UP). ... Applicant

(Through Sh. M.K. Gaur)

Versus

- Union of India through
 The Secretary, M/o Defence, New Delhi
- The Dy. Director General of Military Farms, QMG's Branch, IHQ of MoD (Army), West Block-III, RK Puram New Delhi-6.
- 3. The OIC Records, Sainya Farm Abhilekh, Military Farm Records Delhi Cantt.
- 4. PC Defence Accounts (Pension), Allahabad. ... Respondents (through Sh. Ranjan Tyagi)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicant Sh. M.K. Gaur and Sh. Ranjan Tyagi, learned counsel for the respondents on receipt of advance notice.

- 2. The applicant has filed the OA seeking the following reliefs:
 - "(a) Directing the respondents to place the relevant records pertaining to the present OA before their Lordships for the proper adjudication in the matter in the interest of justice.

- (b) Declaring the actions of the respondent No. 2 not to considering and finalizing the request of the applicant for revision of pay including the retirement dues and pension also accordingly whereas it can be verified that the same is processed but there is nothing as illegal, unjust, arbitrary, malafide, unconstitutional, deliberate, biased, perverse against the principles of natural jutsice, violative of articles 14, 16 & 21 of the Constitution of India, discriminatory and against the mandatory provisions of law and thereafter;
- (c) Directing the respondents to consider and finalize the request of the applicant for revision of pay including retirement dues and pension also which is still pending in the shape of representation dt. 03.07.17 within some stipulated period with all other consequential benefits namely the arrears of difference with interest.
- (d) Allowing the OA of the applicant with cost etc.
- (e) any other fit and proper relief may also be granted to the applicant."
- 3. It is submitted that the applicant made number of representations including Annexure A/2 dated 03.07.2017 ventilating her grievances to the respondents. However, no orders have been passed thereon till date.
- 4. In the circumstances, this OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the (Annexure A/2) representation dated 03.07.2017 of the applicant by passing an appropriate reasoned and speaking order within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar) Member(J)